

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Execution Application No. 55 of 2025 in
Original Application No. 458 of 2023**

IN THE MATTER OF:

Prakash Yadav

Applicant

Versus

State of Haryana & Ors.

Respondent

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Date: - 09.04.2026

Filed



Through

(Rahul Khurana)

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(PRINCIPAL BENCH / CONCERNED BENCH)

Execution Application No. 55 of 2025 in

O.A. No. 458/2023

IN THE MATTER OF:

Parkash Yadav

Applicant

Versus

State of Haryana & Others

Respondent

**STATUS/COMPLIANCE REPORT ON BEHALF OF RESPONDENT
HARYANA STATE POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDERS
DATED 30.01.2026 PASSED BY HON'BLE NGT**

Most Respectfully Submitted:

1. Background of the Case:

1. That the above-captioned Original Application was disposed of by this Hon'ble Tribunal vide judgment dated 26.07.2024, wherein directions were issued for strict prohibition on littering and dumping of solid waste at unauthorized places such as roadsides, rivers, waterways, wetlands, lakes, nalas, panchayat lands and other public lands across the State of Haryana.
2. That the directions were issued in exercise of powers under Section 15 of the National Green Tribunal Act, 2010 applying the principles of Sustainable Development, Precautionary Principle and Polluter Pays Principle.
3. That the present matter originally pertained to improper dumping of solid waste in Dharuhera, District Rewari, for which the concerned Regional Office of the Haryana State Pollution Control Board had earlier filed a status report before this Hon'ble Tribunal on 13.10.2025 through Sh. Rahul Khurana, Advocate on panel.
4. That as per directions contained in paragraph 68 of the judgment dated 26.07.2024, the respondent Board has undertaken necessary publicity regarding prohibition of littering and dumping of waste at unauthorized places across the State through publication in major national daily newspaper and Regional Vernacular daily newspaper vide public notice dated **04.11.2024**. Also necessary communications were

made for making necessary compliances on the directions contains in order dated 26.07.2024 including publicity in to print media, electronic media, hoardings and banners by the concerned authorities in their respective jurisdiction to all the Regional Officers of the Board vide letter dated **06.11.2024**, and the Director, ULBD vide letter dated **07.11.2024**. (copies enclosed at Annexure- **A, B & C**). The necessary publicity has been made in the field offices as reported by Regional Offices of the Board.

2. Order dated 30.01.2026 of Hon'ble Tribunal :

5. That this Hon'ble Tribunal vide order dated 30.01.2026 observed that the reports filed earlier were materially deficient and directed the respondents to furnish detailed compliance particularly regarding implementation of Rules 11, 12, 15, 16, 17 and 19 of the Solid Waste Management Rules, 2016.
6. That the Hon'ble Tribunal further observed that the compliance report of Haryana State Pollution Control Board did not adequately address the duties assigned to the State Pollution Control Board under Rule 16 of the said Rules.
7. That in compliance with the above directions, the present detailed status report is being filed explaining the actions taken by the Board and the concerned authorities in the State.

3. State-Level Solid Waste Management Framework

8. That the Urban Local Bodies Department of the Government of Haryana has adopted a cluster-based approach for effective management of municipal solid waste.
9. That 87 Urban Local Bodies (ULBs) in the State have been grouped into 11 Integrated Solid Waste Management Clusters for scientific processing and disposal of municipal solid waste.
10. That the cluster-based model aims to streamline the following components of waste management:
 - Door-to-door collection of waste
 - Segregation of waste at source
 - Transportation of waste
 - Processing of waste
 - Scientific disposal of residual waste.

11. That the proposed facilities are designed to utilize modern technologies such as:

- Waste-to-Compost
- Waste-to-Energy
- Bio-methanation
- Other sustainable waste processing technologies.

12. That out of the 11 clusters, the work in 04 clusters has already been awarded, while the remaining clusters are currently under the tendering stage.

4. Rule 16 – Duties of State Pollution Control Board

13. That under Rule 16, the Haryana State Pollution Control Board is entrusted with regulatory responsibilities including:

- Monitoring compliance with the Rules
- Granting authorization to waste processing facilities
- Issuing directions and enforcement actions against violations
- Reviewing environmental standards relating to waste processing and disposal.

14. That in discharge of its statutory duties, the Board has undertaken the following measures:

(i) Grant of Authorizations and Consents: - In order to streamline key aspects of waste management, including door-to-door collection, segregation at source, transportation, processing, and the scientific processing and disposal of waste, the Urban Local Bodies Department has implemented a cluster-based approach to improve municipal solid waste management, grouping 87 Urban Local Bodies into 11 Integrated Solid Waste Management Clusters. Out of the 11 clusters, two clusters namely (1) Sonapat – Panipat Cluster, and (2) Karnal – Kaithal – Thanesar Cluster have obtained Authorization under the Solid Waste Management Rules, 2016, Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, and Consent to Operate under the Air (Prevention and Control of Pollution) Act, 1981.

(ii) Regulatory Enforcement: - With respect to the remaining clusters and facilities, the Board has been actively ensuring compliance through regular inspections and sustained follow-up actions. In cases where violations have been identified, appropriate

regulatory measures have been initiated, including the issuance of Show Cause Notices (SCNs), the imposition of Environmental Compensation, and initiation of legal action. To date, the Haryana State Pollution Control Board has imposed a total Environmental Compensation of **Rs. 5236.23 Lakhs** on violators of the Municipal Solid Waste Rules, 2016. The detail of which is provided in **Annexure-D**. Additionally, **02 prosecutions** have been filed by the Board against (1) MC Patvi, Ambala, and (2) M.C. Gurugram, and are presently pending before the Hon'ble competent courts. However, pursuant to the enactment of the Jan Vishwas Act, 2023, the process of initiating prosecutions under the Environment (Protection) Act, 1986 has been replaced with a mechanism for filing complaints before the Adjudicating Officer, recently appointed by the Central Government, and further action in such matters shall be undertaken by the Board in accordance with the revised legal framework.

(iii) Monitoring and Coordination :- That the Board regularly coordinates with the Urban Local Bodies Department and municipal authorities for ensuring compliance with the statutory provisions of the Rules.

4.1 Rule 17 – Annual Reporting :

15. That the Haryana State Pollution Control Board compiles and submits annual reports regarding implementation of the Solid Waste Management Rules to the Central Pollution Control Board as required under the Rules.

4.2 Rule 19 – Monitoring by State Level Committee :

16. That the implementation of the Solid Waste Management Rules, 2016 is also being monitored by the State Level Committee constituted under the Rules.

17. That the Government of Haryana vide order dated 18.02.2019 has also constituted Special Task Forces for monitoring progress of waste management infrastructure and compliance with environmental regulations. A copy of is enclosed at **Annexure-E**.

18. That the Hon'ble National Green Tribunal (NGT) is actively monitoring and reviewing the compliance status of the Municipal Solid Waste Management Rules, 2016 across the State of Haryana in Original Application No. 606 of 2018. In this regard, quarterly compliance reports are being submitted to CPCB after approval from the state Government, and the half-yearly reports are being submitted before Hon'ble NGT under the supervision and with the approval of the Chief Secretary to the State Government.

5. Public Awareness and Enforcement Measures:

19. That the awareness campaigns regarding prohibition on littering and dumping of waste at unauthorized places have been undertaken across the State on various occasions from time to time through Print and electronic media, Hoardings and banners, Public awareness campaigns by Urban Local Bodies and too by respondent Board.

6. Clarification regarding Role of HSPCB :

20. It is respectfully submitted that under the Solid Waste Management Rules, 2016, the primary responsibility for municipal solid waste management lies with the Urban Local Bodies, whereas the role of the Haryana State Pollution Control Board is regulatory and supervisory in nature.

21. That the Board has been diligently performing its statutory functions including monitoring compliance, granting authorizations, issuing directions, and initiating enforcement action wherever violations are observed.

22. That the Board remains committed to ensuring strict compliance with environmental laws including Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, AND Air (Prevention and Control of Pollution) Act, 1981.

23. That the facts stated above clearly demonstrate that the Haryana State Pollution Control Board has been actively discharging its statutory responsibilities and taking necessary regulatory measures to ensure compliance with the Solid Waste Management Rules, 2016.

24. That the Board assures this Hon'ble Tribunal that it shall continue to monitor compliance and take appropriate preventive, remedial and punitive action wherever required.

PRAYER


In view of the above facts and submissions, it is most respectfully prayed that this Hon'ble Tribunal may kindly take the present Status/Compliance Report on record, and pass such further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

Filed on behalf of:

Haryana State Pollution Control Board

Through Authorized Officer / Counsel

5

 09/11/26

**Regional Officer
Haryana State Pollution Control Board
Rewari (Haryana)**

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
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E-Mail- hspcb-solidwaste@gmail.com
Tele Fax No. - 0172-2577870-73

PUBLIC NOTICE

Subject: Complete prohibition on littering/dumping of solid waste at unauthorized places particularly roadsides, rivers, waterways, wetlands, lakes, Nalas, Panchayat or Revenue lands, Land owned by PWD or other various authorities in the entire state of Haryana and penal action of environment compensation against violators.

Ministry of Environment, Forest & Climate Change (MoEF&CC) Govt, of India notified the Solid Waste Management Rules, 2016. Rule 4 (2) of these rules says that no waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies. Further as per rule 4 (a) of these rules, every waste generator shall have to segregate and store the waste generated by them in three separate streams, namely, bio-degradable, non-bio-degradable and domestic hazardous waste in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time.

Hon'ble National Green Tribunal issued directions vide judgment dated 26.07.2024 in the matter of O.A No. 458 of 2023 titled as Mr. Prakash Yadav Versus State of Haryana and others in respect of the compliance on Municipal Solid Waste Rules, 2016, wherein, Hon'ble Tribunal has directed that there shall be complete prohibition on littering/dumping of solid waste at unauthorized places particularly roadsides, rivers, waterways, wetlands, lakes, nalas, panchayat or revenue lands, land owned by PWD or other various authorities in the entire State of Haryana with effect from the date of this order and for each such incident of default, violator shall be liable to pay environmental compensation of Rs. 5,000/- in case of first instance and Rs. 10,000/- in case of any further instance of littering/dumping of solid waste not falling in the category of bulk waste and Rs. 25,000/- in case of first instance and Rs. 50,000/- in case of any further instance of littering/dumping of bulk waste by any bulk waste generator, concessionaire, ULB or any other person or body responsible for the same. The concerned Commissioner of Municipal Corporation or the concerned Executive Officer of Municipal Committee shall designate appropriate number of officers thereof for imposing environmental compensation from the violators. In addition to such designated Officers of Municipal Corporation/Municipal Committee, the concerned Regional Officer of HSPCB shall also be entitled to impose/realise environmental compensation on violators. Environmental Compensation so imposed/realised shall be deposited with the concerned Municipal Corporation/Municipal Committee/HSPCB. In case of non-payment of the environmental compensation as mentioned above shall be recovered as arrears of land revenue by the Competent Authority, in accordance with law. Environmental Compensation so realized shall be utilized by the concerned Municipal Corporation/Municipal Committee/HSPCB for proper management and processing of solid waste within its respective jurisdiction.

In view of above, all concerned stake holders including solid waste generators in the State of Haryana are hereby informed through this public notice not to litter/dump solid waste at unauthorized places and ensure its proper segregation and storage in suitable bins and to handover their solid waste to authorized waste pickers or waste collectors as per the directions or notification by the local authorities, issued from time to time.

Any non-compliance/violation in respect of above attracts action including penal actions as per provisions of applicable Act/ Rule/Policy by the designated authorities.

Dated: 04-11-2024

Chairman, HSPCB

हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड

सी-11, सेक्टर-6, पंचकुला

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सार्वजनिक सूचना

विषय : पूरे हरियाणा राज्य में अनधिकृत स्थानों, विशेष रूप से सड़क के किनारे, नदियों, जलमार्गों, आर्द्रभूमि, झीलों, नालों, पंचायत या राजस्व भूमि, पीडब्ल्यूडी या अन्य विभिन्न प्राधिकरणों के स्वामित्व वाली भूमि पर ठोस अपशिष्ट को फेंकने/डंप करने पर पूर्ण प्रतिबंध और उल्लंघनकर्ताओं के खिलाफ पर्यावरण क्षतिपूर्ति की दंडात्मक कार्रवाई।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफ और सीसी), भारत सरकार ने ठोस अपशिष्ट प्रबंधन नियम, 2016 को अधिसूचित किया है। इन नियमों के नियम 4 (2) में कहा गया है कि कोई भी अपशिष्ट उत्पादक अपने द्वारा उत्पन्न ठोस अपशिष्ट को सड़कों, अपने परिसर के बाहर खुले सार्वजनिक स्थानों या नाली या जल निकायों में नहीं फेंकेगा, जलाएगा या दबाएगा। इसके अलावा, इन नियमों के नियम 4 (ए) के अनुसार, प्रत्येक अपशिष्ट उत्पादक को अपने द्वारा उत्पन्न अपशिष्ट को तीन अलग-अलग धाराओं में अलग करना होगा, अर्थात् जैव-निम्नीकरणीय, गैर-जैव-निम्नीकरणीय और घरेलू खतरनाक अपशिष्ट को उपयुक्त डिब्बों में संग्रहित करना होगा और समय-समय पर स्थानीय अधिकारियों द्वारा दिए गए निर्देश या अधिसूचना के अनुसार अलग किए गए कचरे को अधिकृत कचरा बीनने वालों या कचरा संग्रहकर्ताओं को सौंपना होगा। माननीय राष्ट्रीय हरित अधिकरण ने नगरपालिका ठोस अपशिष्ट नियम, 2016 के अनुपालन के संबंध में श्री प्रकाश यादव बनाम हरियाणा राज्य एवं अन्य शीर्षक वाले 2023 के ओ.ए. संख्या 458 के मामले में दिनांक 26.07.2024 के निर्णय के माध्यम से निर्देश जारी किए, जिसमें माननीय अधिकरण ने निर्देश दिया है कि पूरे हरियाणा राज्य में इस आदेश की तिथि से अनाधिकृत स्थानों विशेषकर सड़क के किनारे, नदियों, जलमार्गों, आर्द्रभूमि, झीलों, नालों, पंचायत या राजस्व भूमि, पीडब्ल्यूडी या अन्य विभिन्न प्राधिकरणों के स्वामित्व वाली भूमि पर ठोस अपशिष्ट फेंकने/डंप करने पर पूर्ण प्रतिबंध रहेगा और चूक की ऐसी प्रत्येक घटना के लिए, उल्लंघनकर्ता को पहली बार में 5,000/- रुपये का पर्यावरण मुआवजा और थोक अपशिष्ट की श्रेणी में न आने वाले ठोस अपशिष्ट को फेंकने/डंप करने की किसी भी अन्य घटना के मामले में 10,000/- रुपये और पहली बार में 25,000/- रुपये और दूसरी बार में 30,000/- रुपये का पर्यावरण मुआवजा देना होगा। किसी भी थोक अपशिष्ट जनरेटर, रियायतकर्ता, यूएलबी या इसके लिए जिम्मेदार किसी अन्य व्यक्ति या निकाय द्वारा थोक अपशिष्ट को फैलाने/डंप करने के किसी भी अन्य मामले के मामले में 50,000/- का जुर्माना लगाया जाएगा। संबंधित नगर निगम के आयुक्त या नगर समिति के संबंधित कार्यकारी अधिकारी उल्लंघनकर्ताओं से पर्यावरण मुआवजा लगाने के लिए अपने उचित संख्या में अधिकारियों को नामित करेंगे। नगर निगम/नगर समिति के ऐसे नामित अधिकारियों के अतिरिक्त, एचएसपीसीबी के संबंधित क्षेत्रीय अधिकारी भी उल्लंघनकर्ताओं पर पर्यावरण मुआवजा लगाने/वसूली करने के हकदार होंगे। इस प्रकार लगाया/वसूली गई पर्यावरण क्षतिपूर्ति संबंधित नगर निगम/नगर समिति/एचएसपीसीबी के पास जमा की जाएगी। ऊपर उल्लिखित पर्यावरणीय मुआवजे का भुगतान न करने की स्थिति में कानून के अनुसार सक्षम प्राधिकारी द्वारा भूमि राजस्व के बकाया के रूप में वसूल किया जाएगा। इस प्रकार प्राप्त पर्यावरणीय मुआवजे का उपयोग संबंधित नगर निगम/नगर समिति/एचएसपीसीबी द्वारा अपने संबंधित अधिकार क्षेत्र में ठोस अपशिष्ट के उचित प्रबंधन और प्रसंस्करण के लिए किया जाएगा। उपरोक्त के मद्देनजर, हरियाणा राज्य में ठोस अपशिष्ट उत्पादकों सहित सभी संबंधित हितधारकों को इस सार्वजनिक नोटिस के माध्यम से सूचित किया जाता है कि वे अनधिकृत स्थानों पर ठोस अपशिष्ट न डालें और उचित कूड़ेदानों में इसका उचित पृथक्करण और भंडारण सुनिश्चित करें तथा स्थानीय अधिकारियों द्वारा समय-समय पर जारी निर्देशों या अधिसूचना के अनुसार अपने ठोस अपशिष्ट को अधिकृत कचरा बीनने वालों या कचरा संग्रहकर्ताओं को सौंपें। उपरोक्त के संबंध में कोई भी गैर-अनुपालन/उल्लंघन नामित प्राधिकारियों द्वारा लागू अधिनियम/नियम/नीति के प्रावधानों के अनुसार दंडात्मक कार्रवाई सहित कार्रवाई को आकर्षित करेगा।

दिनांक : 04-11-2024

अध्यक्ष, एचएसपीसीबी

PRDH- 1029/11/158/2025/30100/C/677

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Website – www.hspcb.org.in
E-Mail :hspcbho@gmail.com
Ph:0172-2577870-873

06-11-2024

To

The All Regional Officers,
HSPCB.

Subject: Compliance on the direction of Hon'ble NGT issued vide order dated 26.07.2024 in the matter of OA No. 458 of 2023 titled as Prakash Yadav Vs State of Haryana and others

In this connection, it is intimated that the above stated NGT order has been examine and it is submitted that the petitioner has filed the above said petition about setting up of Municipal Solid Waste dumping yard by the Municipal Committee in front of the sports stadium in Dharuhera. The grievances of petitioner are regarding illegal dumping of dry and wet house hold garbage lifted through door to door collection by MC Dharuhera at main gate of Rajiv Gandhi Sport stadium located in industrial area Dharuhera and also living of stray cattle caught from other area there. Hon'ble NGT has passed the directions no. 67 & 68 of the orders dated 26.07.2024 which are reproduced as under:

Direction no. 67 :- That there shall be complete prohibition on littering/dumping of solid waste at unauthorized places particularly roadsides, rivers, waterways, wetlands, lakes, nalhas, panchayat or revenue lands, land owned by PWD or other various authorities in the entire State of Haryana with effect from the date of this order and for each such incident of default, violator shall be liable to pay environmental compensation of Rs. 5,000/- in case of first instance and Rs. 10,000/- in case of any further instance of littering/dumping of solid waste not falling in the category of bulk waste and Rs. 25,000/- in case of first instance and Rs. 50,000/- in case of any further instance of littering/dumping of bulk waste by any bulk waste generator, concessionaire, ULB or any other person or body responsible for the same. The concerned Commissioner of Municipal Corporation or the concerned Executive Officer of Municipal Committee shall designate appropriate number of officers thereof for imposing environmental compensation from the violators. In addition to such designated Officers of Municipal Corporation/Municipal Committee, the concerned Regional Officer of HSPCB shall also be entitled to impose environmental compensation from violations. Environmental Compensation so imposed/realized shall be deposited with the concerned Municipal Corporation/Municipal Committee/HSPCB. In case of non-payment the environmental compensation as mentioned above shall be recovered as arrears of land revenue by the Competent Authority in accordance with law. Environmental Compensation so realized shall be utilized by the concerned Municipal Corporation/Municipal Committee/HSPCB for proper management and processing of solid waste within its respective jurisdiction".

Direction no. 68 :- *The Chief Secretary of Haryana and the Member Secretary, HSPCB are directed to ensure adequate publicity of above direction in the entire State through electronic and print media and also through hoardings, banners etc for due compliance by all concerned. The concerned Municipal Corporation/Municipal Committee shall also make due publicity through hoardings, banners etc at appropriate places.*

In view of above, I have been directed to forward you a copy of Hon'ble NGT order dated 27.06.2024 for making compliance in letter and spirit. Further, you are directed to ensure adequate publicity in your respective jurisdictions through electronic media, hoardings, banners etc at appropriate places, and directions may be issued at your own level to all concerned MCs falling under your respective jurisdictions to designate appropriate number of officers for imposing environmental compensation on the violators and to make adequate publicity through hoardings, banners etc at appropriate places. Compliance in this regard may be submitted to this office within one month.

DA/As above

Signed by
Vikas Chand
Date: 07-11-2024 09:57:34
Env. Engineer (HQ)
For Chairman

HARYANA STATE POLLUTION CONTROL BOARD
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Website-www.hspcb.org.in
E-Mail- hspcb-solidwaste@gmail.com
Tele Fax No. - 0172-2577870-73

06-11-2024

To

The Director General,
Information, Public Relations & Cultural Affairs Department,
Haryana, Chandigarh.

Sub: Notice for publication regarding Complete prohibition on littering/dumping of solid waste at unauthorized places particularly roadsides, rivers, waterways, wetlands, lakes, nalas, panchayat or revenue lands, land owned by PWD or other various authorities in the entire State of Haryana.

On the subject cited above and in this regard, I have been directed to enclose herewith a copy of notice and to request you to publish aforesaid notice in one major national daily newspaper and one Regional Vernacular daily newspaper in Hindi on DAVP rates:

The advertisement should appear on or before 09.11.2024 in the leading newspapers and bill on DAVP rates.

DA/ Public Notice for Advertisement

Signed by

Vikas Chand

Env Engineer (H.O.)
Date: 07/11/2024 09:56:43
For Chairman

CC:

1. All Branch Incharges, Head Office
2. All Regional Officers, HSPCB
3. Sr. Account Officer, HSPCB
4. Sr. Environmental Engineer(IT), HSPCB. He is requested to upload the public notice on the website of the Board.
5. P.A to Member Secretary, HSPCB
6. P.S to Chairman, HSPCB.

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Website – www.hspcb.org.in
E-Mail :hspcbho@gmail.com
Ph:0172-2577870-873

Date 07-11-2024

To

The Director,
Urban Local Bodies Department, Haryana.

Subject: Compliance on the directions issued by Hon'ble NGT vide order dated 26.07.2024 in the matter of OA No. 458 of 2023 titled as Prakash Yadav Vs State of Haryana and others.

kindly refer to subject noted above.

Please find enclosed herewith a copy of Hon'ble NGT order dated 27.06.2024 passed in the matter of OA No. 458 of 2023 titled as Prakash Yadav Vs State of Haryana and others for your information. You are requested to ensure compliance on the directions issued by Hon'ble Tribunal vide orders dated 27.06.2024, pertaining to ULBD, in letter and spirit, under intimation to this office.

DA/As above

Signed by
Vikas Chand

Date: 07-11-2024 10:05:38
Env. Engineer (HQ)
For Chairman

The details of Environmental Compensation imposed by Haryana State Pollution Control Board (HSPCB) on the violators of the MSW Rules, 2016.

Sr. No	Name & address of violators	Details of E.C imposed		
		Type of violation observed	Date of E.C imposed	Amount of E.C imposed (only figure in lakhs)
1	Municipal Council, Bhiwani	<ol style="list-style-type: none"> 1. Non applicant under MSW Rules 2016. 2. Not obtained auth under MSW Rules, 2016. 	06.03.2026	71
2	Sahil Agro Inds, vpo Dhab Dhani, villalawas, Bhiwani	Violation of MSW Rules 2016 (illegal dumping).	21.11.2025	0.5
3	Municipal Committee, Dharuhera	<ol style="list-style-type: none"> 1. Not obtained Consent to Establish (CTE/ Consent to operate (CTO) under Water (Prevention and Control of Pollution) Act, 1974/ Air (Prevention and Control of Pollution) Act, 1981 for municipal solid waste processing facility. 2. Not obtained authorization under Municipal Solid Waste Management Rules, 2016. 3. Not obtained environment clearance under Environment Impact assessment (EIA) Notification, 2006 and amended thereof. 4. Foul smell was observed in and around the solid waste processing facility during inspection. 5. Municipal Solid Waste is neither processed properly nor disposed as per SWM Rules, 2016. 6. Not installed ETP for treatment of effluent 	26.11.2025	58.8693
4	MC Fatehabad	<ol style="list-style-type: none"> 1. Not complying w.r.t. Rule No. 15 of Solid Waste Management Rules, 2016. 2. A lot of Bio soil and RDF was found dumped at site, which indicate that bio soil and RDF has not been proper disposed off. 3. Lot of mixed/ un-segregated solid waste was found dumped at dump site and some solid waste was also found at legacy waste site. Moreover, no segregation of mixed waste was found being carried out. 4. Solid waste containing lot of plastic waste was found thrown in open area within the dump site & some plastic waste was also found at legacy waste 	23.10.2023, 30.11.2023, 12.02.2024, 26.06.2024, 03.01.2025, and 31.10.2025	65

		<p>site, which is also source of nuisance in nearby area.</p> <p>5. No plantation has been developed around the solid waste dumping site.</p>		
5	Municipal Council Tohana, Fatehabad	<ol style="list-style-type: none"> 1. Not complying w.r.t. Rule No. 15 of Solid Waste Management Rules, 2016. 2. A lot of Bio soil and RDF was found dumped at site, which indicate that bio soil and RDF has not been proper disposed off. 3. Lot of mixed/ un-segregated solid waste was found dumped at dump site and some solid waste was also found at legacy waste site. Moreover, no segregation of mixed waste was found being carried out. 4. Solid waste containing lot of plastic waste was found thrown in open area within the dump site & some plastic waste was also found at legacy waste site, which is also source of nuisance in nearby area. 5. No plantation has been developed around the solid waste dumping site. 	21.03.2025 and 31.10.2025.	65
6	Municipal Corporation Hisar	<ol style="list-style-type: none"> 1. Not complying w.r.t Rule No. 15 of Solid Waste Management Rules, 2016 2. Wet waste was found dumped on ground, which is a big source of contamination of ground water and foul smell in the area. 3. Not provided proper Green Belt along the boundary wall. 4. Solid waste containing lot of plastic waste is found thrown in open area within the legacy waste dump site, which is also source of nuisance in nearby area 	16.02.2023, 28.06.2023 and 20.11.2023	43
7	Municipal Council Hansi	<ol style="list-style-type: none"> 1. During inspection it is found that solid waste is illegally dumped in Kayamsar Lake Hansi. 2. During inspection it is found that un segregated solid waste is illegal and unscientifically dumped at Bid Farm dumping site Hansi. 3. At the time of inspection, it is found that the segregation of wet (biodegradable), dry waste (non-biodegradable), and domestic hazardous waste is not made properly 	31.01.2024, 04.09.2025, 03.11.2025, 19.01.2026 and 03.03.2026	71

		<p>as per Solid Waste Management Rules, 2016.</p> <p>4. Municipal Council, Hansi has not obtained Environment Clearance under EIA notification, 2006 amended till date.</p> <p>5. Municipal Council, Hansi has not obtained CTE, CTO as per consent procedure policy dated 04.12.2020 & authorization under SWM Rules, 2016 as per Board policy No. 137643 dated 14.10.2022.</p> <p>6. At the time of inspection, it is observed that Municipal Council, Hansi is not complying with the Rule No. 15 of Solid Waste Management Rules, 2016 in which duties and responsibilities of local authorities have been mentioned.</p> <p>7. Substantial quantity of "Legacy solid waste" was found dumped on the land adjoining Kayamsar Lake. The detail of quantity of legacy waste is yet to be provided by MC Hansi.</p> <p>8. The fresh solid waste was also observed to be dumped adjacent to the Lake.</p> <p>9. The untreated sewage was found actively flowing into Kayamsar Lake and also stagnated around the lake. The Committee identified two main discharge points from where this effluent is entering the water body.</p> <p>10. There are no measures taken to prevent entry of wastes including cow dung into the lake.</p>		
8	Municipal Corporation, Yamunanagar	Direction regarding compliance on the landfill site at Village Aurangabad under section 4 of the Municipal Solid Waste (Management & Handling Rules), 2016	12.09.2023	714.06
9	Municipal Council, Palwal	Not obtaining authorization under SWM rules, 2016 Illegal and unscientific dumping of municipal solid waste in District Palwal, Haryana, in violation of the Solid Waste Management Rules, 2016 and non-removal of legacy waste as per law.	29.11.2022	421.6
10	Municipal Corporation, Panipat	The solid waste was found dumping in violation of SWM Rules, 2016	12.01.2026	14.78
11	MC Panchkula	Unscientific dumping of waste on	Hon'ble NGT	900

		land allotted for solid waste management project at Village Jhuriwala, Panchkula, Haryana	order dated 15.11.2022	
12	MC Kalka	Unscientific dumping of waste on land allotted for solid waste management project at Village Jhuriwala, Panchkula, Haryana	Hon'ble NGT order dated 15.11.2022	100
13	Municipal Corporation, Faridabad	Illegal & unscientific collection & storage of garbage / Solid Waste in violation of the provision of MSW Rules.	01.07.2024	224.34
14	MC Barara, Ambala	Non-compliance of solid waste management Rule 2016 in the processing of the solid waste on the site village Moujgarh Barara.	27.06.2025	62
15	MC Patvi, Ambala	Non-compliance of solid waste management Rule 2016 in day-to-day operation and maintenance of Municipal Solid Waste processing facility i.e. IMFMH facility for Municipal Corporation Ambala situated at village Patvi, Tehsil Shahzadpur District Ambala.	27.06.2025	62
16	Village Janti Khurd, Sonipat Distt.	Bulk burning of Garbage/ scrap in open land	29-09-25	0.25
17	M/s Anshu Enterprises, Rathdhana Road, Village Rai, District Sonipat	Bulk burning of Garbage/ scrap in open land.	28.10.2025	0.25
18	M/s Shri Ram Industries, Village Nathupur, Sonipat	Bulk waste burning adjacent to the unit boundary.	04-12-25	0.25
19	M/s Alpine Polyrub Pvt. Ltd., Kila No. 23//6/2/1, village Nathupur, Sonipat	Bulk waste burning adjacent to the unit boundary.	4.12.2025	0.25
20	M/s M.K. Cooling & Appliances, 442, Baghru, Sonipat	Bulk waste burning adjacent to the unit boundary.	8.12.2025	0.05
21	MC Kundli, Sonipat	Bulk MSW burning at Dumpyard of MC Kundli.	23.10.2025	0.25
22	M/s Tara Fabrics India Ltd., 53-54 KM Stone, GT Karnal Road, Near Bhigan Toll, Murthal, Sonipat	Bulk waste burning in front of facility.	20-02-26	0.25
23	M/s P.D. Metal Craft Pvt. Ltd., Village Sanpera, Opp. Manav Rice Mill, Tehsil Ganaur, Sonipat	Bulk waste burning.	16.03.2026	0.25
24	M/s Malik Generator, Village- Jaat Joshi, Sonipat	Bulk waste burning.	24-03-26	0.25
25	Municipal Corporation, Gurugram	Leachate mismanagement, non-processing of legacy waste etc.	03.02.2026	700
26	Municipal	For violation of MSW rules 2016	16.02.2023,	60

	Council, Sirsa	and the directions of the Hon'ble National Green Tribunal (NGT) as per Order dated 16.04.2021 in OA No. 612 of 2019 titled Vinod Kumar Bansal vs. State of Haryana.	17.07.2023, 05.02.2024, 10.05.2024, 28.08.2024 & 04.04.2025	
27	Municipal Council, Mandi Dabwali	Non-compliance under the provisions of Solid Waste Management Rules, 2016 & regarding non-compliance of NGT directions in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana	24.03.2022	1601.04
Total Environmental Compensation imposed				Rs. 5236.23 Lakhs

27-2-19

Govt. of Haryana
Environment Department

Order

Whereas, the Hon'ble National Green Tribunal issued order dated 16.1.2019 in the matter of OA No. 606 of 2018 titled Compliance of Municipal Solid Waste Management Rules, 2016 and issued directions that,

"Every State may constitute a Special Task Force (STF) in every District with four Members one each nominated by District Magistrate, Superintendent of Police, Regional Officer of Haryana State Pollution Control Board and one person to be nominated by Chairman of the District Legal Services Authority (DLSA) for awareness on Municipal Solid Waste Management Rules, 2016 by involving educational, religious and social organizations including local Eco Clubs."

Therefore, in compliance of the order dated 20.09.2018, the Special Task Force (STF) is hereby constituted comprising of the following persons

Sr. No.	Designation of Member	Member
1	Nominee of Deputy Commissioner of concerned District	Member
2	Nominee of Superintendent of Police of the concerned District	Member
3	Nominee of Chairman of the District Legal Services Authority (DLSA)	Member
4	Nominee of Regional Officer of HSPCB having jurisdiction over the District	Member

In pursuance of the same, the Deputy Commissioner of every district of Haryana has been directed to constitute a Special Task Force (STF) at District level with specific nominations as indicated above within a period of 7 days from the date of issue of this order with specific terms and conditions as envisaged in the directions of Hon'ble NGT in its order dated 16.1.2019, as below:

- The Special Task Force shall initiate steps to create awareness about the SWM Rules, 2016 by involving educational, religious and social organizations including eco clubs.
- The involvement of DLSA shall be subject to NLSA which is the apex body under the Legal Services Authority Act, 1987, by an appropriate administrative order.
- The STF shall involve the educational institution at every level in all the IEC activities.
- The STF shall identify and recommend action/appropriate environmental compensation against the polluters to the State Level Committee, applying the 'Polluter Pays' principle.

Further, the Deputy Commissioner of every district shall comply with the duties mandated under Rule 12 of SWM Rules 2016 and shall meet monthly and forward the report to State Urban Local Department, sending a copy to State Level Committee. The State Level Committee shall get the report from Deputy Commissioners once in a month.

Dated, Chandigarh the
18th February, 2019

Dheera Khandelwal
Additional Chief Secretary,
Environment & Climate Change
Department

Endst. No. 16/4/19

Dated: 21-2-2019

A copy of the above is forward to the following for information and necessary action please:-

- Chief Secretary to Govt. of Haryana.
- Director, Environment & Climate Change Department, Haryana.
- All Deputy Commissioners in Haryana.
- All Superintendent of Police / Head of the District Police Administration, Haryana.
- Chairmen of all District Legal Services Authority, Haryana.
- Registrar, Consultant of National Green Tribunal through E-mail.
- All Regional Officers of HSPCB having jurisdiction over the District.
- PS to Chairman, HSPCB.
- PA to Member Secretary, HSPCB.

Superintendent 21/2/2019

to Additional Chief Secretary to Govt. of Haryana

CHAIRMAN

28/2/19

S. H. G.
01/03m/s
Inch-Waste
mgt. Cell.

EE (WK)